

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 371 of 2020

In the matter of:

Tejas Khandhar

....Appellant

Vs.

Bank of Baroda

....Respondent

Present:

Appellant: Mr. Lucky Palta, Mr. Pulkit Deora, Mr. Harsh Gurbani, Advocates.

Respondent: Mr. Manish Srivastava (R1 CM, Legal), Mr. Brijesh Tamber, Advocate.

Ms. Hemlata Kharayat, Advocate for R1.

ORDER

(Through Virtual Mode)

11.12.2020: Reply affidavit has not been filed by the Respondent. Learned counsel for the Respondent seeks and is granted extension of time by two weeks to file reply. It is made clear that no further adjournment will be granted. Rejoinder, if any, may be filed by the Appellant within two weeks of filing of reply-affidavit by the Respondent. Short written submissions not exceeding three pages may also be filed by the parties along with their pleadings.

List the appeal 'for admission (after notice)' on 20th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**